

IN THE NATIONALCOMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.08
I.A. No.398/2024 in
C.P. (IB).No.83/BB/2021

IN THE MATTER OF:

M/s. Dreamz Sneh Project Allottees Welfare Association ... Petitioner
Vs.
M/s. Dreamz infra India Ltd. ... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 12.07.2024

CORAM:

SHRI K.BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant in IA No.398/2024 : Shri Ashok Kriplani
For the Resolution Professional : Ms. Chitra Nirmala

ORDER

I.A. No.398 of 2024:

1. Heard the Ld. Counsels for the Applicant and the RP.
2. Ld. Counsel for the RP has filed Compilation of Judgments *vide* Diary No.4127 dated 12.07.2024. The same is taken on record.
3. Further, Ld. Counsel for the RP submits that the copy of the instant Application has not been served on them her. Therefore, Ld. Counsel for the Applicant is directed to serve a copy of the same on the RP. Upon receipt of the Application, Ld. Counsel for the RP is directed to file their objections within a period of two weeks, after duly serving the copy on the other side. One week thereafter is granted to the Applicant to file rejoinder, if any, after duly serving the copy on the other side.
4. List the matter on **30.08.2024**.

-Sd-

(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Anishma

-Sd-

(K. BISWAL)
MEMBER (JUDICIAL)